

In the High Court of Judicature, Bombay.

*Tridas*, the 24 day of *March* 1865.

SPECIAL APPEAL No. 100 of 1864

*Krishnabhat* *beu* *Shivrambhat*  
*Natoo & Vishnuo Shivrambhat* } Appellants  
*Natoo of the Rutwageri Division*  
*of the Kankaw District*  
(Original Defendants)

*Lakshmunabhat* <sup>versus</sup> *beu* *Junooabhat*  
*Dadas of the Rutwageri Division*  
*of the Kankaw District* } Respondent  
(Original Plaintiff)

Rs. 9-12-8.

The claim in the Original Suit was to recover remuneration for services performed as *Karnik, Priest, Village Priest* of *Zoshi* on the occasion of the death of the original Defts mother

In Appeal No. 21 of 1862 the *acting D. J.*  
of the District of *the Moulvan at the detached Station of Retnegrady* on remand from the High Court *reversing the Decree of the Court at Malwan* who had thrown out the claim of *Junoo* for Original Plaintiff.

A Special Appeal was preferred in the High Court on the grounds that a substantial error in Law has occurred in the investigation of the case, which has produced an error in the decision of the case on its merits in that the case No. 3674, the question was whether the income

derived from the houses of Soodra and Goward  
Brahmen should be taken by the appellants  
or Krishnabhat bin Sumerbhat, whereas the  
present claim is not for the same subject  
matter but is in regard to the ceremonies  
performed at the appellants house and there-  
fore it was an error to have applied the  
said decision to this case.

The court confirm the decree  
of the Sr. Sr. Judge with costs on Sr. Appnt

Atkinsons Forbes.

H P H Forbes,

MEMORANDUM OF COSTS incurred in Special Appeal No. 1006

of 1864 against the decision of the *Actg. S<sup>d</sup> J<sup>d</sup>* of the District of *the Konkan* and disposed of on the *24<sup>th</sup> March* by *confirming the same*

BY THE APPELLANT—

IN THE DISTRICT.

In the <i>Moonisiffi Court</i> .....	1	4	7		
In the <i>Senior Assistant Judge's Court</i> .....	14	11	3		
				18	15 10

IN THIS COURT.

Stamp for Memorandum of Special Appeal .....	1	"	"		
Stamps for copies of Decree and Judgment .....	3	"	"		
Stamp for Vukalutnama .....	3	"	"		
Stamp of an application to enter the name of the Appellant's heir .....	"	"	"		
Batta for Process and Postage .....	"	15	"		
Sectioner's Fee .....	"	13	"		
Vukeel's Fee .....	"	4	7	8	" 7
				27	6 5

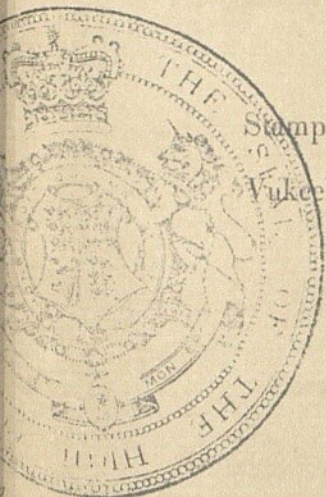
BY THE RESPONDENT—

IN THE DISTRICT.

In the <i>Moonisiffi Court (including V. Fee)</i> .....	5	14	3		
In the <i>Senior Assistant Judge's Court</i> .....	4	4	2		
				10	2 5

IN THIS COURT.

Stamp for Vukalutnama .....	"	"	"		
Vukeel's Fee .....	"	"	"		
				10	2 5



*Russ*  
Sealer

*P. West*  
Registrar

24<sup>th</sup> day of March 1865.